

चित्तौड़गढ़ जिला (राजस्थान) में  
क्षेत्रीय ग्रामीण बैंक की स्थापना

4740. प्रो. निर्मला कुमारी शन्तावत :  
क्या वित्त मंत्री यह बताने की कृपा  
करेंगे कि :

(क) क्या राजस्थान में चित्तौड़गढ़  
जिले में क्षेत्रीय ग्रामीण बैंक स्थापित करने  
का सरकार का विचार है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा  
क्या है; और

(ग) वर्ष 1984-85 के दौरान इस  
जिले में इस बैंक की कितनी शाखाएं खोलने  
का विचार है ?

वित्त मंत्रालय में उप मंत्री (श्री जनार्दन  
पुजारी) : (क) और (ख) बून्दी चित्तौड़-  
गढ़ क्षेत्रीय ग्रामीण बैंक के नाम से एक  
क्षेत्रीय ग्रामीण बैंक की स्थापना 23 मार्च  
1984 को कर दी गई थी। इसके अन्तर्गत  
राजस्थान के बून्दी और चित्तौड़गढ़ जिले  
आते हैं।

(ग) बताया गया है कि क्षेत्रीय  
ग्रामीण बैंक की 1984 में पांच शाखाएं  
और 1985 में 25 शाखाएं खोलने का  
प्रस्ताव है।

#### Disposal of Direct Tax Cases Lying in High Courts and Supreme Court

4741. SHRI K.T. KOSALRAM :  
Will the Minister of FINANCE be  
pleased to state :

(a) whether the Chairman of  
Central Board of Direct Taxes in his  
address to the Calcutta Chamber of

Commerce in Calcutta on 11 July, 1984  
said that 20,000 tax cases lying with  
different High Courts and 2,000 with  
the Supreme Court cannot be disposed  
of before 2000 A.D.

(b) if so, how Government propose  
to collect the tax arrears of Rs. 1000  
crores as has been acknowledged by  
West Bengal Commissioner of Income-  
tax; and

(c) the steps being taken to bring  
into account 40 per cent of the country's  
gross national income which presently is  
outside the pale of statistics according  
to Chairman, Central Board of Direct  
Taxes ?

THE MINISTER OF STATE IN  
THE MINISTRY OF FINANCE (SHRI  
S.M. KRISHNA) : (a) It is a fact that  
there are over 20,000 tax cases which  
are pending in different High Courts  
and over 2,000 pending in the Supreme  
Court. It is also a fact that their  
disposal shall take considerable time.

(b) The tax arrears of over  
Rs. 1000 crores referred to by West  
Bengal Commissioner of Income-tax do  
not relate only to the cases covered by  
part (a) above. Excepting arrears specifi-  
cally stayed by the Courts, continuous  
efforts are being made to reduce the de-  
mand. The Income-tax Act provides for  
several steps for enforcing collection  
and recovery of tax in arrears such as  
levy of penalty, attachment of monies  
due to the defaulters, distraint of  
movable property, sale of immovable  
property, committing the defaulter to  
civil imprisonment etc., Depending upon  
the facts and circumstances of each  
case, suitable steps are taken time to  
time by the Income-tax authorities for  
recovery of tax arrears.

(c) About 40 per cent of the gross  
domestic product is outside the purview  
of income-tax as it relates to the agricu-  
ltural sector. Clause (3) of Article 246  
of the Constitution of India states that  
subject to clauses (1) and (2), the  
Legislature of any State has exclusive

power to make laws for such State or any part thereof with respect to any of the matters enumerated in List-II of the Seventh Schedule. The said List includes Entry No. 46 relating to 'Taxes on agricultural income.' It would accordingly be for the State to legislate in respect of matters covered by the aforesaid Entry.

#### **Generation of Black Money By Private Banks.**

4742. SHRI K. T. KOSALRAM ; Will the Minister of FINANCE be Pleased to state ;

(a) Whether a study conducted by a professor in the Department of Economics, Calicut University, Kerala, has revealed that 12,000 private banks known as "blade companies" are generating black money to the tune of several hundreds of crores; and

(b) if so, whether any step is being initiated to ban these private banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA) : (a) and (b) The question appears to be based on an article, Written by Dr. C.A. prakahs of the Department of Economics of Calicut University, which appeared in a Malayalam newspaper, 'Mathrubhuai' of 8th July, 1984. The Income-tax Department is investigating the matter,

#### **Representation by Indian Aircraft Technicians Association, Eastern Region.**

4743. SHRI INDRAJIT GUPTA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the reasons for progressively shifting the workload of maintenance/overhaul of Indian Airlines Aircraft to Bombay and Delhi at the cost of Calcutta, despite the latter's traditionally superior engineering maintenance base; and

(b) whether he has received a representation in this respect from the Indian Aircraft Technicians' Association Eastern Region?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN) : (a) The maintenance/overhaul workload of Indian Airlines aircraft has not been progressively shifted from Calcutta to Bombay and Delhi.

(b) Yes, Sir.

#### **Target for Indo-Soviet Trade Turn-Over by End of Seventh Plan.**

4744. SHRI INDRAJIT GUPTA : SHRI CHIRANJI LAL SHARMA :

Will the Minister of COMMERCE be pleased to state :

(a) the target for Indo-Soviet trade turnover by the end of the Seventh Plan;

(b) whether the rise in total Indian exports in 1983-84 has been mainly due to Soviet off-take;

(c) the new items of import and export which both countries are proposing to develop; and

(d) the share of trade which is likely to be directly handled by Indian private sector firms?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : (a) In the Long-term Programme of Economic, Trade Scientific & Technical Cooperation Concluded on 14th March, 1979, it was agreed that the volume of mutual trade during the period 1986-1990 should be increased by 1.5 to 2, times as compared to the total trade turnover during the preceding 5-year period 1981-1985.